

Central Administrative Tribunal  
Principal Bench

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CP No. 8/97  
in

OA- 2388/91

New Delhi, this the 5th day of March, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Sh. S.P. Biswas, Member (A)

Sunil Kumar Gupta s/o  
Shri Kishan Chand Gupta,  
R/o 474, Sainik Vihar,  
Pitampura, Delhi.

.....Petitioner

(None present)

Versus

1. Shri K.S. Baidwan,  
Secretary (Home)  
Govt. of N.C.T. of Delhi,  
5, Sham Nath Marg,  
Delhi- 54.

2. Shri R.S. Gupta,  
Inspector General (Prisons),  
Central Jail, Tihar,  
New Delhi.

3. Shri K. Padamanabhaia,  
Home Secretary/Min. of Home Affairs,  
Govt. of India,  
New Delhi.

....Respondents

(Shri Arun Bhardwaj, Advocate)

ORDER (Oral)

By Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J) --

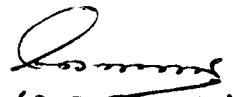
Learned counsel for the respondents had placed a copy of the order they passed on 25th Feb., 1997 as compliance of the orders passed by this court. Since none was present on behalf of the petitioner and no affidavit in support of the compliance report was available, the matter was adjourned. Today also none is present on behalf of the petitioner.

Learned counsel for the respondents submits that he has filed an affidavit of compliance. We have seen the order dated 25.2.1997 as well as affidavit of compliance and we are satisfied that there is a substantial compliance of the orders passed by this Tribunal. If any issue is yet to be agitated by the petitioner, he is at liberty to approach the appropriate forum.

....2p/-

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In view of the facts and circumstances of the case the Contempt Petition is disposed of and notices issued to the respondents are discharged.

  
(S.P. Biswas)  
Member (A)

  
(Dr. James P. Verghese )  
Vice-Chairman (J)

/na/